

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

R.A/M.A./O.A./ T.A./ 85 19890

Jaisingh R & S Applicant (s).

P K Handa Adv. for the
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

vs. Shd Adv. for the
Respondent (s).

SR NO.	DATE.	ORDERS.
		<p>228 P</p> <p>Seniority (Copy Served)</p> <p>RPAD Recd from Resp 384 (08/03)</p> <p>Issue notice of call for off & admission to depo.</p>

O. A. 85/90

CORAM : HON'BLE MR. G. S. NAIR .. VICE CHAIRMAN
 HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER

21/3/1990

Heard Mr. P.K.Handa and Mr. N.S.Shevde, the learned counsel for the applicants and respondents respectively.

The relief that is claimed in the application is to direct the respondent to draw employees for training of Diesel Asstt. from Traction and not only from Steam Loco, ^{To the respect of a policy} on the face of it the relief claimed ^{the} matter ~~may be~~ relating to the Railways, so that the Tribunal will not be inclined to interfere. However, as the counsel of the applicant has brought to our attention that the representation submitted on 18.9.89 to the Divisional Railway Manager (Annexure-A-2) which has not been considered, we admit the application for the limited purpose of the grant of direction to the Divisional Railway Manager, the third respondent, to consider the aforesaid representation and ~~the disposed~~ ^{of it} within a period of two months from the date of the receipt of the copy of this order.

O.A. is admitted and is being finally disposed of as above.

M. M. S.
 (M. M. Singh)
 Administrative Member

21.3.1990
 (G.S.Nair)
 Vice Chairman